The amount collected from the pilgrims under the above mentioned heads are credited to "Haj Fund of the Haj Committee Account" and "Haj House Account" on the basis of actual number of Pilgrims travelled each year. The details of the income under each head during the last three years are given below:-

SI. No.	Year	Haj Fund Account (Rs.)	Haj House Account (Rs.)
1.	1997-98	63,59,200/-	95,38,800/
2.	1998-99	1,24,20,000/-	93,15,000/-
3.	1999-2000	1,43,81,800/-	1,07,86,350/-

- (d) Yes, Sir.
- (e) The annual income of Haj House varies from year to year. The details of income received during the last three years are given below:-

Year	Amount	
1997-98	Rs. 2,08,600/-	
1998-99	Rs. 6,81,902/-	
1999-2000	Rs. 7,33,830/-	

## **Documentary proof for Indians travelling to Nepal**

- 2933. SHRI K. RAMA MOHANA RAO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that Government had issued a notification making it mandatory for travellers, who want to travel to Nepal, need to have a passport or a citizenship document as proof with them; and
  - (b) if so, the reasons for issuing such notifications?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KRISHNAMRAJU): (a) and (b) Yes, Sir. With a view to strengthening security and safety, India and Nepal have agreed to tighten the existing system whereby Indian and Nepalese nationals travelling by air between the two countries are required to present photo identification documents to establish their

nationality. A pruned-down list of admissible travel documents was introduced with effect from October 1,2000.

Indian citizens are required to be in possession of any one of the following documents while travelling by air between the two countries:

- Valid national passport
- Photo identity Card issued by the Government of India/any State Government or Union Territory Administration in India.
- Identity card issued by the Election Commission of India.
- Emergency Certificate issued by Embassy of India, Kathmandu to Indian nationals in case of emergent conditions.

Nepalese citizens are required to be in possession of any one of the following documents while travelling by air between the two countries:

- Valid national passport
- Photo identity card issued by the Government of Nepal.
- Emergency Certificate issued by the Royal Nepalese embassy in New Delhi to the Nepalese nationals in case of emergent conditions.

Children up to the age of 10 years do not require ther above-mentioned documents for travelling between India and Nepal, by air.

## Working on Computers in Hindi

2934. SHRI RAJNATH SINGH 'SURYA': Will the Minister of INFORMATION TECHNOLOGY be pleased to state:

- (a) whether there was a proposal for doing work on computers in Hindi in view of the massive application of Information Technology being in English only;
  - (b) if so, the details thereof;
- (c) if not, the manner in which this technology would be made widely acceptable in the country particularly in rural areas; and
  - (d) the other steps being taken in this regard?